

poration Limited, Bombay for 14.41 Hrs.
for the year 1968-69.

- (2) Annual Report of the Indian Oil Corporation Limited, Bombay for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2359/69].

ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION AND REVIEW BY
GOVERNMENT

SHRI D. R. CHAVAN : Sir, on behalf of Shri Jaganatha Rao. I beg to lay on the Table a copy of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1968-69.
- (2) Annual Report of the National Coal Development Corporation Limited, Ranchi for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2360/69].

CUSTOMS AND CENTRAL EXCISE DUTIES
EXPORT DRAWBACK (GENERAL) FORTY-FIRST
AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1969. (Hindi and English versions) published in Notification No. G.S.R. 2697 in Gazette of India dated the 29th November, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2361/69].

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 1st December, 1969, in the Oaths Bill, 1968 :—

Enacting Formula

1. That at page 1, line 1,—
for "Nineteenth" substitute "Twentieth"

Clause 1

2. That at page 1, line 3,—
for "1968" substitute "1969".
- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1969, has passed the enclosed motion referring the Medical Termination of Pregnancy Bill, 1969, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the termination of certain pregnancies by registered medical practitioners and for matters connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of 33 members; 11 members from this House, namely :—

1. Dr. (Mrs.) Mangladevi Talwar.
2. Shri Narayan Patra

[Mr. Secretary]

3. Shrimati Usha Barthakur.
4. Shri Krishan Kant.
5. Dr. S. Chandrasekhar.
6. Shri K. P. Mallikarjunudu.
7. Shrimati Bindumati Devi.
8. Shri Niranjan Varma.
9. Shri G. Gopinathan Nair.
10. Shri S. A. Khaja Mohideen
11. Shri Mulka Govinda Reddy.

and 22 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the Seventy-first Session of the Rajya Sabha;

and

that this House recommends to the Lok Sabha that the Lok Sabha do Join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

- (iii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December 1969, agreed without any amendment to the International Monetary Fund and Bank (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 21st November, 1969.'

RE : INDIAN TARIFF (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : Now, introduction of Bills, Shri V. C. Shukla.

SHRI SEZHIYAN (Kumbakonam) : Sir, what about item 8 of the agenda, the Indian Tariff (Amendment) Bill ?

MR. DEPUTY-SPEAKER : Shri Bhagat has requested for time to introduce the Bill tomorrow.

SHRI SEZHIYAN : This is the second time it is happening. Yesterday also he was absent.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : The House should not be treated so shabbily. Sir, you should pull up the Minister.

MR. DEPUTY-SPEAKER : The Minister had written to the Speaker, asking for permission to introduce the Bill tomorrow.

14.43 Hrs.

ASSAM REORGANISATION (MEGHALAYA) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to move for leave to introduce a Bill to provide for the formation within the State of Assam of an autonomous State to be known as Meghalaya and for matters connected therewith.

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to provide for the formation within the State of Assam of an autonomous State to be known as Meghalaya and for matters connected therewith."

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Sir, I may be permitted to oppose it. I have already written to you.

MR. DEPUTY-SPEAKER : I will give you an opportunity. Now, Shri S. C. Jha.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 15-12-69.